

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 8- IA/263(AHM) 2024
In
C.P.(IB)/173(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Smt. Husna Mohammed Sadiq

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.

For the Respondent : Ms. Kaiona Chhatrapati, Adv.

ORDER

IA/263(AHM) 2024

A report under Section 99 of the IBC, 2016 has been filed by the applicant, with an advance copy given to the financial creditor as well as to the Counsel who appeared previously for the respondent / guarantor. However, it is seen that there is no authority letter or vakalatnama in favour of the Counsel who appeared for the respondent / guarantor today. From the same office, a new Counsel appeared, Ms. Kaiona Chhatrapati, without any authority or Vakalatnama.

Let the memo of appearance for today be filed, and ensure to file the vakalatnama within three days.

Let notices be issued to the financial creditor and respondent / guarantor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order and I.A. through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents may file reply within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 27.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)